

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No.297/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: Dazzing Properties and Investments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230
to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Ahmed Chunawala	Adv	Ahmed

Suo Moto withdrawing the Application.

COMMON ORDER

C.S.A. No.296/230-232/NCLT/MB/MAH/2017

C.S.A.No.297/230-232/NCLT/MB/MAH/2017

C.S.A. No.298/230-232/NCLT/MB/MAH/2017

C.S.A.No.300/230-232/NCLT/MB/MAH/2017

1. Learned Representative is present.
2. He is seeking permission to suo moto withdraw all these Applications.
Permission granted.
3. Applications disposed of as withdrawn. To be consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **24.04.2017**